

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 501 1993
Dy. No. 2606/93

DATE OF DECISION 18.3.93

Smt. Usha K. Applicant (s)

Mr. Johnson Manayani Advocate for the Applicant (s)

Versus

The Commissioner, National Respondent (s)
Savings Organisation, Govt. of India, 12 Seminary Hills,
Nagpur and others

None appeared Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S. P. MUKERJI VICE CHAIRMAN

The Hon'ble Mr. A. V. HARIDASAN JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

MR. S. P. MUKERJI VICE CHAIRMAN

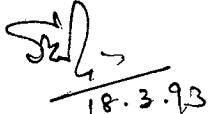
We have heard learned counsel for the applicant
applicant
on this application in which the/has prayed that the respondents
may be directed to retain her at Ernakulam. She has
approached this Tribunal earlier by filing O.A. 218/93 L.R.
which was decided on 4.2.93 by the judgment at Annexure-C
in which we directed the respondents to keep in abeyance
the transfer of the applicant from Ernakulam to Trivandrum
till her representation is disposed of and the order
communicated to her. The representation has since been
disposed of and the order communicated to her by Annexure-D
dated 11.3.93 by the Deputy Regional Director, National
Savings, Ernakulam. That order indicates that not only the
applicant but all others who were rendered surplus like her
and she has been transferred
in the respective regions have been transferred to Trivandrum

from Ernakulam against supernumerary post. In the light of the above, we do not see any reason to intervene in the matter and dismiss the application under section 19(3) of the Administrative Tribunals' Act, 1985.

2. There shall be no order as to costs.



(A. V. HARIDASAN)
JUDICIAL MEMBER


18.3.93

(S. P. MUKERJI)
VICE CHAIRMAN

18.3.93